

BEFORE  
THE HON. NATIONAL GREEN TRIBUNAL,  
(WESTERN ZONE BENCH-PUNE),  
ORIGINAL APPLICATION NO 103 OF 2025

**IN THE MATTER OF:-**

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

**VERSUS**

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER  
RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR & 5 Ors.

.....Respondents

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Filed by:

Hasmukhbhai Bahecharbhai Parmar  
Applicant In Person



Place:- Ankleshwar

Date:- 26 November 2025



BEFORE  
THE HON. NATIONAL GREEN TRIBUNAL  
(WESTERN ZONE – PUNE) 1<sup>ST</sup> FLOOR, NEW ADMINISTRATIVE  
BUILDING, OPP.  
COUNCIL HALL, PUNE

AFFIDAVIT IN OA-103 OF 2025

**IN THE MATTER OF:-**

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

***VERSUS***

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER  
RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR & 5 Ors.

.....Respondents

**MOST RESPECTFULLY SOWETH THAT:-**

I, Hasmukhbhai Bahecharbhai Parmar, Applicant in Person in the OA 103/2025 do here by solemnly affirm and state as under, regarding the order dated 20/11/2025 of the Hon. Tribunal.

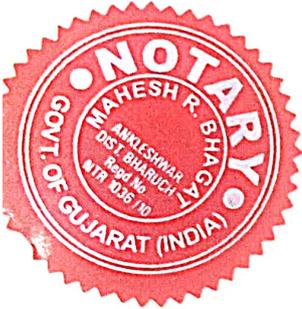
1. I respectfully submit that I am submitting the concerned 'The Gazette of India –EXTRAORDINARY' downloaded from the website of GPCB which reveals the permissible limits regarding STP discharge. (The downloaded copy of the 'Gazette' is attached as Annexure – A01)
2. I respectfully submit that I also have given an RTI application dated 21.11.2025 to the office of GPCB - Bharuch. In this regard, I visited the same office dated 24.11.2025 and requested to the present officer to furnish the RTI for the same, from where I came to know regarding the "Gazette of India –EXTRAORDINARY" is available on the website of GPCB. (The RTI application is attached as Annexure – A02)
3. It is respectfully submitted that it is my humble request to observe the parameters tabulated in the following table, please.

Sr. No.	PARAMETERS	RESULT	PERMISSIBLE LIMIT AS PER THE GAZETTE
01	Bio-Chemical Oxygen Demand (BOD)	35 mg/l	30 mg/l
02	Suspended Solids	578 mg/l	< 100 mg/l
03	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	Not Present in this report	< 1000 mg/l

NOTARY



- a. The parameters shown in the above table are revealed in the Test Report No – 54682 made by GPCB-Bharuch attached as Annexure – A08 on the page no. – 34 of the paper book.
- b. GPCB has not tested the ‘Fecal Coliform’ parameter.
- c. I have mentioned the different locations/points in the para no.3.1 and 3.2 from where the untreated sewage is being discharged to continue. GPCB have made reports for only two locations/points those are sr.no 01 and 02 in the North locations/points.
4. It is respectfully submitted that in addition, the locations/points of discharging of the untreated discharge of the sewage water into the Narmada River comes under CRZ area which reveals in the concerned CRZ map attached as Annexure – A02 on page no. 20 and 21 of the paper book and the related photos attached as Annexure –A03 on pages no. 22, 23 and 24.
- a. In addition, as per the CRZ notification 2011, the Section 3 (vi) reveals that, “Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.”
5. It is respectfully submitted the latest photograph taken dated 26.11.2025 of the untreated sewage discharged directly into the Narmada River is attached here with. (The photograph attached as Annexure – 03)
6. It is respectfully submitted with humble prayer that considering the above facts my OA 103/2025 must be admitted in the interest of justice FOR SUSTAINING the *NARMADA RIVER*.

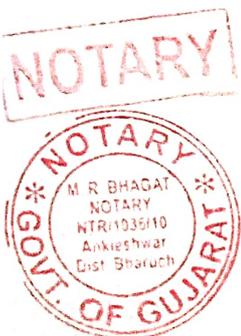


Regd. No. 2517/25  
Date 26 NOV 2025

Deponent,

HASMUKHBHAI BAHECHARBHAI PARMAR,  
Applicant in Person

Place:- Ankleshwar  
Date:- 26 November 2025



Mo. 98245 47610  
MAHESH R. BHAGAT  
NOTARY Docu. Reg. No. 2517/25  
Date 26/11/25  
Reg. No. NTR/ANK/1036/10  
Ankleshwar-01, Dist. Bharuch

SOLEMNLY AFFIRMED  
BEFORE ME  
  
M .R BHAGAT  
NOTARY  
NTR/1036/10  
ANKLESHWAR, DIST. BHARUCH

26 NOV 2025



*JR*



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 843]

नई दिल्ली, शक्रवार, अक्टूबर 13, 2017/आश्विन 21, 1939

No. 843]

NEW DELHI, FRIDAY, OCTOBER 13, 2017/ASVINA 21, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 13 अक्टूबर, 2017

सा.का.नि. 1265(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

- संक्षिप्त नाम और प्रारम्भ :—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2017 है।  
(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1 में, क्रम संख्यांक 104 और उससे सम्बन्धित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अन्तःस्थापित की जाएगी, अर्थात् :—

क्र. सं.	उद्योग	मानदंड	मानक
1	2	3	4
		बहिर्भाव निस्सारण मानक (निपटान के सभी ढंगों को लागू)	
"105	मल उपचार संयंत्र (एसटीपी)		अवस्थान
			सांद्र का निम्नलिखित से अधिक न होना
		पीएच	(क) देश में कहीं भी
		जैव-रासायनिक ऑक्सीजन मांग (बीओडी)	(ख) 6.5-9.0
			महानगर* अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैण्ड, त्रिपुरा, सिक्किम, हिमाचल प्रदेश, उत्तराखंड, जम्मू-कश्मीर राज्यों और

			अंदमान और निकोबार द्वीप, दादरा और नागर हवेली, दमण और दीव और लक्षद्वीप के सिवाय, सभी राज्यों की राजधानी।	
			ऊपर उल्लिखित से भिन्न क्षेत्र/प्रदेश	30
		कुल निलंबित ठोस पदार्थ (टीएसएस)	महानगर* अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैण्ड, त्रिपुरा, सिक्किम, हिमाचल प्रदेश, उत्तराखंड, जम्मू-कश्मीर राज्यों और अंदमान और निकोबार द्वीप, दादरा और नागर हवेली, दमण और दीव और लक्षद्वीप के सिवाय, सभी राज्यों की राजधानी।	<50
			ऊपर उल्लिखित से भिन्न क्षेत्र/प्रदेश	<100
		फैकल कोलीफॉर्म (एफसी) (अतिसंभाव्य संख्या प्रति 100 मिलीलिटर एमपीएन/100 मिलीलिटर	देश में कहीं भी	<1000

\*मुंबई, दिल्ली, कोलकाता, चेन्नई, बेंगलूरु, हैदराबाद, अहमदाबाद और पुणे महानगर हैं।

**टिप्पण :**

- (i) पीएच और फैकल कौलीफॉर्म के सिवाय, मिलीग्राम/लिटर में सभी मूल्य।
- (ii) ये, मानक जलाशयों में निस्सारण और भूमि निपटान/अनुप्रयोगों के लिए लागू होंगे।
- (iii) फैकल कौलीफॉर्म के लिए मानक औद्योगिक प्रयोजनों के लिए उपचारित बहिर्वाह के उपयोग के सम्बन्ध में लागू नहीं होंगे।
- (iv) ये मानक 1 जून, 2019 को या उसके पश्चात् कमीशन किए जाने वाले सभी मल उपचार संयंत्रों (एसटीपी) को लागू होंगे और पुराने/विद्यमान मल उपचार संयंत्र (एसटीपी) राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से पांच वर्ष की अवधि के भीतर इन मानकों को प्राप्त करेंगे।
- (v) समुद्र में उपचारित बहिर्वाह के निस्सारण के मामले में, इसे उचित समुद्री मुहाने के माध्यम से किया जाएगा और विद्यमान तट निस्सारण को समुद्री मुहानों में संपरिवर्तित किया जाएगा और उन मामलों में, जहां समुद्री मुहाना निस्सारण के बिन्दु पर 150 गुणा न्यूनतम आरम्भिक तनुकरण और निस्सारण बिन्दु से दूर 100 मीटर के किसी बिन्दु पर 1500 गुणा न्यूनतम तनुकरण प्रदान करता है, तब विद्यमान सन्नियम साधारण निस्सारण मानकों में विनिर्दिष्ट किए गए अनुसार लागू होंगे।
- (vi) उपचारित बहिर्वाह का पुनःउपयोग/पुनःचक्रण तथा उन मामलों में, जहां उपचारित बहिर्वाह के भाग का पुनःउपयोग और पुनःचक्रण किया जाता है जिसमें मानवीय सम्पर्क की सम्भावना अन्तर्वलित है, ऊपर यथा विनिर्दिष्ट मानक लागू होंगे।
- (vii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के अधीन स्थानीय परिवेश को ध्यान में रखते हुए, अधिक कठोर सन्नियम जारी कर सकेगा/कर सकेगी।

[फा. सं. क्यू-15017/2/2008/-सीपीडब्ल्यू]

अरुण कुमार मेहता, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ. सं. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनमें निम्नलिखित अधिसूचनाओं द्वारा संशोधन किए गए थे, अर्थात् :—  
 का.आ. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. 739(अ), तारीख 9 सितम्बर, 2010; सा.का.नि. 809(अ), तारीख 4 अक्टूबर, 2010; सा.का.नि. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. 354(अ), तारीख 2 मई, 2011; सा.का.नि. 424(अ), तारीख 1 जून, 2011; सा.का.नि. 446(अ), तारीख 13 जून, 2011; सा.का.नि. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. 820(अ), तारीख 9 नवम्बर, 2012; सा.का.नि. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. 771(अ), तारीख 11 दिसम्बर, 2013; सा.का.नि. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. 325(अ), तारीख 7 मई, 2014; सा.का.नि. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. 789(अ), तारीख 11 नवम्बर, 2014; का.आ. 3305(अ), तारीख 7 दिसम्बर, 2015; का.आ. 4(अ), तारीख 1 जनवरी, 2016; सा.का.नि. 35(अ), तारीख 14 जनवरी, 2016; सा.का.नि. 281(अ), तारीख 7 मार्च, 2016; सा.का.नि. 496(अ), तारीख 9 मई, 2016; सा.का.नि. 497(अ), तारीख 10 मई, 2016; सा.का.नि. 978(अ), तारीख 10 अक्टूबर, 2016; और अंतिम बार अधिसूचना संख्यांक सा.का.नि. 1016(अ), तारीख 28 अक्टूबर, 2016 द्वारा संशोधित किए गए थे।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 13th October, 2017

**G.S.R. 1265(E).**—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. **Short title and commencement.**—(1) These rules may be called the Environment (Protection) Amendment Rules, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, after serial number 104 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sl. No.	Industry	Parameters	Standards	
1	2	3	4	
		Effluent discharge standards (applicable to all mode of disposal)		
“105	Sewage Treatment Plants (STPs)		Location	Concentration not to exceed
			(a)	(b)
		pH	Anywhere in the country	6.5-9.0
		Bio-Chemical Oxygen Demand (BOD)	Metro Cities*, all State Capitals except in the State of Arunachal Pradesh, Assam, Manipur, Meghalaya Mizoram, Nagaland, Tripura Sikkim, Himachal Pradesh, Uttarakhand, Jammu and Kashmir, and Union territory of	20

		Andaman and Nicobar Islands, Dadar and Nagar Haveli Daman and Diu and Lakshadweep	
		Areas/regions other than mentioned above	30
	Total Suspended Solids (TSS)	Metro Cities*, all State Capitals except in the State of Arunachal Pradesh, Assam, Manipur, Meghalaya Mizoram, Nagaland, Tripura Sikkim, Himachal Pradesh, Uttarakhand, Jammu and Kashmir and Union territory of Andaman and Nicobar Islands, Dadar and Nagar Haveli Daman and Diu and Lakshadweep	<50
		Areas/regions other than mentioned above	<100
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	Anywhere in the country	<1000

\*Metro Cities are Mumbai, Delhi, Kolkata, Chennai, Bengaluru, Hyderabad, Ahmedabad and Pune.

**Note :**

- (i) All values in mg/l except for pH and Fecal Coliform.
- (ii) These standards shall be applicable for discharge into water bodies as well as for land disposal/applications.
- (iii) The standards for Fecal Coliform shall not apply in respect of use of treated effluent for industrial purposes.
- (iv) These Standards shall apply to all STPs to be commissioned on or after the 1<sup>st</sup> June, 2019 and the old/existing STPs shall achieve these standards within a period of five years from date of publication of this notification in the Official Gazette.
- (v) In case of discharge of treated effluent into sea, it shall be through proper marine outfall and the existing shore discharge shall be converted to marine outfalls, and in cases where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100 meters away from discharge point, then, the existing norms shall apply as specified in the general discharge standards.
- (vi) Reuse/Recycling of treated effluent shall be encouraged and in cases where part of the treated effluent is reused and recycled involving possibility of human contact, standards as specified above shall apply.
- (vii) Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees may issue more stringent norms taking account to local condition under section 5 of the Environment (Protection) Act, 1986".

[F. No. Q-15017/2/2008-CPW]

ARUN KUMAR MEHTA, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844 (E), dated the 19<sup>th</sup> November, 1986 and subsequently amended *vide* the following notifications, namely:—

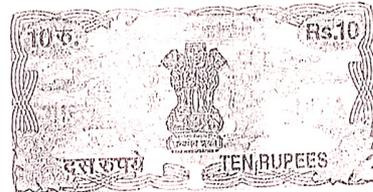
S.O. 433 (E), dated the 18<sup>th</sup> April 1987; G.S.R. 176(E) dated the 2<sup>nd</sup> April, 1996; G.S.R. 97 (E), dated the 18<sup>th</sup> February, 2009; G.S.R. 149 (E), dated the 4<sup>th</sup> March , 2009; G.S.R. 543(E), dated the 22<sup>nd</sup> July,2009; G.S.R. 739 (E), dated the 9<sup>th</sup> September, 2010; G.S.R. 809(E), dated the 4<sup>th</sup> October, 2010, G.S.R.

215 (E), dated the 15<sup>th</sup> March, 2011; G.S.R. 221(E), dated the 18<sup>th</sup> March, 2011; G.S.R. 354 (E), dated the 2<sup>nd</sup> May, 2011; G.S.R. 424 (E), dated the 1<sup>st</sup> June, 2011; G.S.R. 446 (E), dated the 13<sup>th</sup> June, 2011; G.S.R. 152 (E), dated the 16<sup>th</sup> March, 2012; G.S.R. 266(E), dated the 30<sup>th</sup> March, 2012; and G.S.R. 277 (E), dated the 31<sup>st</sup> March, 2012; and G.S.R. 820(E), dated the 9<sup>th</sup> November, 2012; G.S.R. 176 (E), dated the 18<sup>th</sup> March, 2013; G.S.R. 535(E), dated the 7<sup>th</sup> August, 2013; G.S.R. 771(E), dated the 11<sup>th</sup> December, 2013; G.S.R. 2(E), dated the 2<sup>nd</sup> January, 2014; G.S.R. 229 (E), dated the 28<sup>th</sup> March, 2014; G.S.R. 232(E), dated the 31<sup>st</sup> March, 2014; G.S.R. 325(E), dated the 7<sup>th</sup> May, 2014; G.S.R. 612, (E), dated the 25<sup>th</sup> August 2014; G.S.R. 789(E), dated the 11<sup>th</sup> November 2014; S.O. 3305(E), dated the 7<sup>th</sup> December, 2015; S.O.4(E), dated the 1<sup>st</sup> January 2016; G.S.R. 35(E), dated the 14<sup>th</sup> January 2016; G.S.R. 281 (E), dated the 7<sup>th</sup> March, 2016; G.S.R. 496(E), dated the 9<sup>th</sup> May, 2016; G.S.R.497(E), dated the 10<sup>th</sup> May, 2016; G.S.R.978(E), dated the 10<sup>th</sup> October, 2016; and lastly amended vide notification G.S.R. 1016(E), dated the 28<sup>th</sup> October, 2016.

Annexure - A02

Hasmukhbhai Bahecharbhai Parmar  
 At & Post. - Mandawa Buzurg,  
 Taluka - Ankleshwar,  
 Dist. Bharuch - 393001  
 M. 9913588150  
 Date - 21/11/2025

To,  
 The Hon'ble Public Information Officer,  
 C/o Hon. Regional Officer-GPCB-Bharuch,  
 GIDC Phase - II, Narmadanagar,  
 Bharuch-392015



Subject:- Request to furnish information under the Right to Information Act-2005.

Ref:- Regarding Permissible Limits of parameter regarding water sampling.

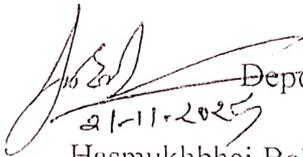
Sir,

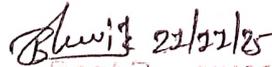
With due respect, I request to you give information as regarding above subject and reference for the following points.

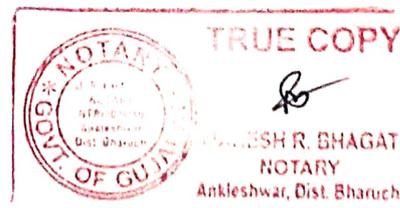
1. Furnish the list of permissible limits of the parameters for lab testing report of water sampling.

Request:- *It is my humble request you to give this Permissible limits list before next 24<sup>th</sup> November 2025 because Hon. Tribunal felt inconvenience in the last hearing without this permissible limits which I had not available and I didn't attached in an OA. The next date of hearing is 27<sup>th</sup> November 2025. The order of the Hon. Tribunal for your convenience. Please do as early as possible.*

Thanking you  
 In service,

  
 Deponent,  
 21-11-2025  
 Hasmukhbhai Bahecharbhai Parmar

  
 Post Received  
 Gujarat Pollution Control Board  
 BHARUCH





Bharuch, Gujarat, India 

Old, Sardar Vallabhbhai Patel Brg, Sanskar Bunglows,  
Zadeshwar, Bharuch, Gujarat 392011, India

Lat 21.71681° Long 73.044037°

Wednesday, 26/11/2025 12:10 PM GMT +05:30